

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.40/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Sanjay V Choudhary
V/s.
M/s. Flowers Plants And Fruits (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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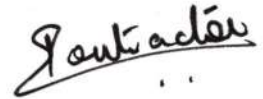
1. Ali. H. Nagvi
for
Respondent No. 6

Advocate



2. Pinaz Contractor
for
Petitioners

Contractor
Advocate



ORDER

T.C.P. No. 40/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. In compliance of the direction dated 06.02.2017 a reply has been served on the other side by the Respondents. However, seeking leave to file in the Registry in the course of the day. Allowed to file the same.

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3. Since the Reply has been served to the Petitioner, hence time is granted to file a Rejoinder on or before 15th April 2017. A copy in advance to be served to the other side.
4. Thereafter the matter is listed for hearing After Vacation on **7th June, 2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **22.03.2017**